

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
REGIONAL BENCH : ALLAHABAD
COURT No. I**

APPEAL No.E/3335/2012-EX[DB]

(Arising out of Order-in-Appeal No.209-CE/APPL/NOIDA/2012 dated 27/07/2012 passed by Commissioner (Appeals), Customs, Central Excise & Service Tax, Noida)

M/s Tosha International Ltd.

Appellant

Vs.

Commissioner of Central Excise, Noida

Respondent

Appearance:

Shri Rajesh Chhibber (Adv)

for Appellant

Shri Sandeep Kumar Singh, Deputy Commissioner (AR),

for Respondent

CORAM:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)

Date of Hearing : 31/07/2018
Date of Decision : 31/07/2018

FINAL ORDER NO.71707/2018

Per: Archana Wadhwa

Learned Advocate appearing for the appellant seeks to withdraw the appeal. No objection by Learned DR. Accordingly, we dismiss the appeal as withdrawn.

(Pronounced & Dictated in Court)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Nihal